

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 233/TT/2018

- Subject** : Approval of transmission tariff from COD to 31.3.2019 of LILO of existing Neyveli TS-II-Pondicherry 400 kV S/C at NNTPS generation switchyard under “transmission system for evacuation of power from 2X500 MW Neyveli Lignite Corp. Ltd TS-1 (Replacement) (NNTPS)” in Southern Region.
- Date of Hearing** : 13.12.2018
- Coram** : Shri P.K. Pujari, Chairperson
Dr. M. K. Iyer, Member
- Petitioner** : Power Grid Corporation of India Limited (PGCIL)
- Respondents** : Karnataka Power Transmission Corporation Ltd. (KPTCL)
and 16 others
- Parties present** : Shri S. K. Venkatesan, PGCIL
Shri S. S. Raju, PGCIL
Shri Pankaj Sharma, PGCIL
Shri Vivek Kumar Singh, PGCIL
Shri Zafrul Hasan, PGCIL
Shri S. Vallinayagam, Advocate, TANGEDCO
Shri R. Kathiravan, TANGEDCO

Record of Proceedings

The representative of the petitioner submitted that the instant petition is filed for determination of tariff of the LILO of existing Neyveli TS-II-Pondicherry 400 kV S/C at NNTPS generation switchyard under “transmission system for evacuation of power from 2X500 MW Neyveli Lignite Corp. Ltd TS-1(Replacement) (NNTPS)” in Southern Region. The representative of the petitioner submitted that the proposed date of the commercial operation of the instant asset was 26.6.2018. As the associated bays at NNTPS Switchyard under the scope of NLC are not ready, the representative of the petitioner has sought the approval of COD of the instant asset under proviso (ii) of Regulation 4(3) of the 2014 Tariff Regulations.



2. Learned counsel for TANGEDCO submitted that as the generating station of NLC has not been commissioned, the transmission charges should be borne by NLC and it should not be socialised through PoC.
3. The Commission desired to hear NLC before taking any decision with regard to the COD of the instant assets under proviso (ii) of Regulation 4(3) of the 2014 Tariff Regulations. Accordingly, the Commission directed NLC to file its reply especially on the petitioner's prayer for approval of COD under the above said regulation.
4. The Commission directed the petitioner to submit the following information, on affidavit by 31.12.2018 with an advance copy to the respondents:-
 - a. The anticipated COD of the asset is 29.6.2018 but all the tariff forms submitted based on the anticipated COD of 29.5.2018, clarify the same.
 - b. The IDC statement based on anticipated COD/actual COD.
 - c. The status of COD with RLDC 'No load' certificate, CEA certificate, CMD Certificate, Auditor's certificate for the capital cost as on actual COD and revised Tariff Forms.
 - d. Basis of apportionment of FR cost of the asset covered in the instant asset.
5. The Commission directed the respondents to file their reply by 11.1.2019 with an advance copy to the petitioner who shall file their rejoinder, if any, by 21.1.2019. The Commission further directed the parties to comply with the above directions within the specified timeline and observed that no extension of time shall be granted.
6. The next date of hearing will be intimated to the parties in due course of time.

By order of the Commission

sd/-
(T. Rout)
Chief (Law)

